

19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No.768/97

Date of decision: 25.6.1997

BETWEEN:

G. Visweswara Rao

.. Applicant

AND

1. Chief Project Manager,
Railway Electrification,
South Central Railway,
Vijayawada
2. General Manager,
Central Organisation,
Railway Electrification,
Allahabad.
3. Senior Divisional Electrical Engineer/TRD,
BG Division, South Central Railway,
Secunderabad.
4. Senior Divisional Personnel Officer,
South Central Railway, B.G. Division,
Secunderabad .. Respondents

Counsel for the applicant: Sri G.V. Subba Rao

Counsel for the respondents: Sri C.V. Malla Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

THE HON'BLE SRI A.M. SIVADAS: MEMBER (JUDL.)

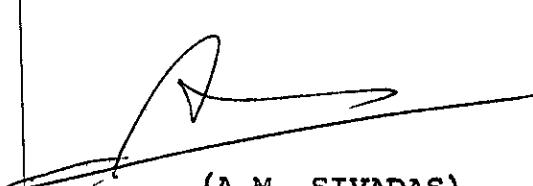
ORDER

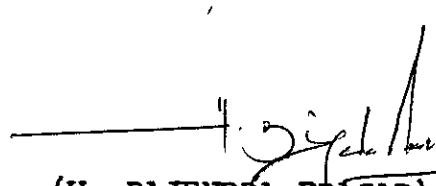
(Per Hon'ble Sri A.M. Sivadas: Member (Judl.))

Heard Sri G.V. Subba Rao, learned counsel for the applicant and Sri C.V. Malla Reddy learned standing Counsel.

The applicant seeks for a direction to the respondents to extend the benefit of the order passed in OA 290/94 of this Bench of the Tribunal to the applicant, as his scale of pay is covered by the said order. The applicant was working as Technical Casual Labour Mate under the respondents. The applicant says that the technical mates of Bhopal Unit of Railway Electrification were given the scale of pay of Rs.1300-2040 on completion of 180 days as casual labour. The learned counsel appearing for the applicant submitted that applicant has submitted representation dt.24.9.96 (A-I) to the 2nd respondent and it is suffice to direct the 2nd Respondent to dispose of the same in the light of the order in OA 290/94 of this Bench of Tribunal by a speaking order within a reasonable time, since the representation is still remaining undisposed.

The 2nd respondent is directed to consider and dispose of A-1 representation by a speaking order within 3 months from the date of receipt of the order, bearing in mind the principles laid down in the order in OA 290/94 of this bench of the Tribunal. ^{OA 1} ~~as above~~
The case is disposed of ~~with~~ ^{as above} no costs.


(A.M. SIVADAS)
MEMBER (JUDL)


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 25th June, 1997

*Ar. Biju
25/6/97*
Deputy Registrar (O)cc

O.A.768/97.

To

1. The Chief Project Manager,
Railway Electrification,
SC Rly, Vijayawada.
2. The General Manager,
Central Organisation,
Railway Electrification,
Allahabad.
3. The Senior Divisional Electrical Engineer (TRD,
BG Division, SC Rly, Secunderabad.
4. The Senior Divisional Personnel Officer,
SC Rly, BG Division, Secunderabad.
5. One copy to Mr.G.V.Subba Rao Advocate, CAT.Hyd.
6. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

22/7/97
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. A.M. Siva Das : M(C)

Dated: 25-6 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

C.A.No. 768/97.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

